

**Information note to the Press
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For Immediate release

Telecom Regulatory Authority of India

**TRAI Releases Draft amendments in provisions of Accounting
Separation Regulations and Telecommunication Tariff Order**

New Delhi, 16th October 2025 – The Telecom Regulatory Authority of India (TRAI) today released the following draft amendments:

- (i) Draft 'The Telecommunication Tariff (Seventy Second Amendment) Order, 2025
- (ii) Draft 'The Reporting System on Accounting Separation (Amendment) Regulations, 2025'

2. With these draft amendments, TRAI proposes to amend the existing provisions of financial disincentives in 'The Telecommunication Tariff Order, 1999' and 'The Reporting System on Accounting Separation Regulations, 2016'.

3. The proposed amendments contain provisions for imposing the financial disincentives (i) in a graded manner to ensure compliance with regulatory provisions; (ii) revision in amount of financial disincentive prescribing a ceiling on the total financial disincentive amount; (iii) imposition of interest on delayed/non-payments of financial disincentives.

4. The draft amendments have been placed on TRAI's website (www.trai.gov.in). Stakeholders are requested to provide their written comments by 31st October 2025. Comments may be submitted electronically to Shri Vijay Kumar, Advisor (Financial & Economic Analysis), TRAI, at fa@trai.gov.in.

5. For any clarification/information, Advisor (F&EA) may be contacted at Tel No. 011-20907773.


(Atul Kumar Chaudhary)
Secretary
16/10/25